

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:191

ANSWERED ON:24.08.2012

IRREGULARITIES IN DGCA

Khair Shri Chandrakant Bhaurao;Ray Shri Rudramadhab

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the alleged irregularities, malpractices, corruption etc. reported to have been indulged in by certain officials of the Directorate General of Civil Aviation (DGCA) during each of the last three years and the current year;

(b) if so, the details thereof;

(c) whether the Central Vigilance Commission (CVC) and the former DG of DGCA had also sought action against officials involved in such malpractices; and

(d) if so, the details thereof along with the action taken/proposed to be taken by the Government against erring officials and the steps initiated to curb corruption in DGCA?

Answer

MINISTER OF CIVIL AVIATION(SHRI AJIT SINGH)

(a) to (d) :A statement is laid on the Table ofthe House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (d) OF LOK SABHA STARRED QUESTION NO. 191 FOR ANSWER ON 24-08-2012 REGARDING "IRREGULARITIES IN DGCA"

(a) to (d) : The Director General of Civil Aviation (DGCA) had forwarded 2 cases in the year 2009, 13 cases in the year 2011 and 5 cases in the current year of officials of DGCA in which disciplinary / criminal action had been proposed against them for alleged irregularities. These cases have been examined in the Ministry in consultation with Central Vigilance Commission (CVC) and disciplinary action has already been initiated in all cases. Details in this regard are at the Annexure.